

**HIGH COURT OF ANDHRA PRADESH::AMARAVATI
ABSTRACT**

TRANSFERS AND POSTINGS OF DISTRICT AND SESSIONS JUDGES -
Transfer and Posting of Sri P.Panduranga Reddy, VI Additional District and Sessions Judge, Machilipatnam as Additional District and Sessions Judge, Avanigadda, Krishna District consequent upon shifting of the Court of VI Additional District and Sessions Judge from Machilipatnam to Avanigadda- **ORDERS - ISSUED.**

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ROC.NO.466/2025-B.SPL.

NOTIFICATION NO.472-B.SPL

DATED:13.05.2025.

READ:

1. G.O.Rt.No.124, Law (L and LA&J-Home-Courts.A) Department, 05.02.2024.
2. High Court's Letter Roc.No.246/2024-DII (Bldgs), dated 01.05.2025.
3. Letter Dis.No.4506, dated 08.05.2025 from the VI Addl. District and Sessions Judge, Machilipatnam, FAC Prl. District Judge, Krishna at Machilipatnam.

The High Court made the following Posting and Transfer:-

In view the shifting of the Court of VI Additional District and Sessions Judge, Machilipatnam to Avanigadda, along with the cases arising out of the territorial jurisdiction of Avanigadda and the staff attached to the said Court vide G.O.1st read above, Sri P.Panduranga Reddy, who is working as VI Additional District and Sessions Judge, Machilipatnam, Krishna District, is transferred and posted as Additional District and Sessions Judge, Avanigadda, Krishna District.

- i) Sri P.Panduranga Reddy, shall assume charge of the post of Additional District and Sessions Judge, Avanigadda, Krishna District, in consultation with the Principal District and Sessions Judge, Krishna at Machilipatnam.
- ii) Sri P.Panduranga Reddy, who is holding full additional charge of the post of I Additional District and Sessions Judge, Machilipatnam, is directed to handover the charge of the said additional post to the Judge, Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO), Machilipatnam, Krishna District.
- iii) The Judge, Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO), Machilipatnam, shall be in full additional charge of the post of I Additional District and Sessions Judge, Machilipatnam, until further orders.


REGISTRAR (VIGILANCE)

To

1. The officer concerned.
2. The Prl. Secretary to the **Hon'ble the Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before Their Lordships kind perusal)

3. The **Registrar General** and **other Registrars**, High Court of Andhra Pradesh, Amaravati.
4. The Registrar (I.T.-cum-Central Project Coordinator), High Court of of Andhra Pradesh, Amaravati **(with a request to direct the concerned to upload the proceedings in the High Court's Website)**
5. The Accountant General, Government of Andhra Pradesh, Ibrahimpatnam, Krishna District.
6. The Secretary, Law (L.A.& J-Courts.C) Department, Government of Andhra Pradesh, Amaravathi, Guntur District
7. The Director, Andhra Pradesh State Judicial Academy, Mangalagiri, Guntur District.
8. The Member Secretary, Andhra Pradesh State Legal Services Authority, Amaravati, Guntur District
9. The Secretary, Andhra Pradesh High Court Legal Services Committee, Amaravati, Guntur District
10. The Prl. District and Sessions Judge, Krishna at Machilipatnam.
11. The I Addl. District and Sessions Judge, Krishna at Machilipatnam
12. The VI Additional District and Sessions Judge, Krishna at Machilipatnma.
13. The Additional District and Sessions Judge, Avanigadda, Krishna District.
14. The Judge, Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO), Krishna at Machilipatnam.
15. The District Treasury Officer, Machilipatnam, Krishna District.
16. The Sub Treasury Officer, Avanigadda, Krishna District.

17. THE SECTION OFFICERS:-

- a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, and (j) Special Officers Section, High Court of Andhra Pradesh, Amaravati